

**OFFICE OF THE CHIEF METROPOLITAN MAGISTRATE**  
**PATIALA HOUSE COURTS, NEW DELHI**

**LINK ROSTER**

In view of the transfer/posting order no. 34/DHC/Gaz./G-7/VI.E.2(a)/2022 dated 16.11.2022 of Hon'ble High Court of Delhi, the following arrangements of Link Magistrates of New Delhi District are made with immediate effect:-

S. NO	Name of MM	Link	Name of MM
1	Ms. Komal Garg, Ld. MM (Mahila Court), 11 FF, Main Building	↔	Ms. Akriti Mahendru, Ld. MM 14, FF, Main Building
2	Ms. Anamika, Ld. MM 17 FF, Main Building	↔	Sh. Yashdeep Chahal, Ld. MM 34, Lock up Main Building
3	Sh. Tushar Gupta, Ld. MM 12, FF, Main Building	↔	Sh. Kapil Gupta, Ld. MM 06, GF, Main Building
4	Ms. Manu Shree, Ld. MM 18, FF, Main Building	↔	Ms. Shivangi Vyas, Ld. MM (Mahila Court), 19 FF, Main Building
5	Ms. Tarunpreet Kaur, Ld. MM 13, FF, Main Building	↔	Sh. Bhavaya Karhail, Ld. MM 20, FF, Main Building

Further, following arrangement of Link Magistrates (New Delhi District) functioning at Rouse Avenue Court Complex are made with immediate effect:-

S. NO	Name of MM	Link	Name of MM
1	Ms. Anam Rais Khan, Ld. MM (NI Act-01) Room No. 401, 4 <sup>th</sup> Floor, Rouse Avenue Court Complex, New Delhi.	↔	Sh. Anshul Singhal, Ld. MM (NI Act - 03) Room No. 404, 4 <sup>th</sup> Floor, Rouse Avenue Court Complex, New Delhi.
2.	Sh. Sahil Khurmi, Ld. MM (NI Act - 02) Room No. 403, 4 <sup>th</sup> Floor, Rouse Avenue Court Complex, New Delhi.	↔	Sh. Udbhav Kumar Jain, Ld. MM (NI Act - 04) Room No. 406, 4 <sup>th</sup> Floor, Rouse Avenue Court Complex, New Delhi.
3.	Sh. Udbhav Kumar Jain, Ld. MM (NI Act - 04) Room No. 406, 4 <sup>th</sup> Floor, Rouse Avenue Court Complex, New Delhi.	→	Sh. Pankaj Rai, Ld. MM (NI Act-05) Room No. 408, 4 <sup>th</sup> Floor, Rouse Avenue Court Complex, New Delhi.

In case Sh. Ram Bhagat Singh, Ld. Presiding Officer, Special Court (NI Act) is not available due to any reason, Sh. Sahil Khurmi, Ld. MM shall look after the Court work of Sh. Ram Bhagat Singh, Ld. Presiding Officer, Special Court (NI Act) and in case Sh. Sahil Khurmi, Ld. MM is also not available due to any reason, the MM whose name is mentioned immediately below the of Ist Link MM shall work as next Link MM of Sh. Ram Bhagat Singh, Ld. Presiding Officer, Special Court (NI Act) and so on and so forth.

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1. Whenever any MM is on leave or busy in remand proceedings in Hospitals etc. or is not available due to any reason her/his work shall be looked after by the Link Magistrates shown against her/his name in the opposite column. In case both the said MMs are on leave or not available for similar reason, the MMs whose name is mentioned immediately below the name of the MM concerned shall work as next link MM and shall look after the work of court of MM whose name finds mention above her/his name. In case even the next link MM mentioned immediately below the name of concerned MM on leave or similarly not available, the MM whose name finds mentioned immediately below thereafter shall work as next link MM for such duration and so on & so forth. The two MMs mentioned in the first horizontal line shall be deemed to be MMs placed immediately below the two MMs mentioned in the last horizontal line in the roster for the above purpose. Further, in case all the Link MMs in vertical line are not available due to any reason and at the same time the 1st Link MM is also not available, the MM whose name is mentioned immediately below the of 1st Link MM shall work as next Link MM of the concerned court and so on and so forth. In case all the Ld. MMs, mentioned in the above table are not available, the Court work of those Courts will be looked after by the Duty MM of the day.

2. Whenever any Ld. MM who is scheduled to hold physical hearing in terms of Roster issued by D&SJ/PHC/NDD issued by Ld. Principal District & Sessions Judge, is absent being on leave, her/his work shall be assigned by the undersigned among the MMs available for physical hearing on a given day. The intimation of leave must be sent atleast one day in advance and not later than 10:15 am on the day of duty where intimation/leave application has not been sent previously to the office of undersigned.

3. Duty MM of the day shall not ordinarily do the work of any Link MM on the day of his duty, except when assigned by the undersigned or in the event mentioned in the para no. 1, 4, 5, 6 and 19 in this Link Roster. If such work of an officer comes to her/him, it shall be put up before next Link MM of such officer without formal marking.

4. In the absence or non-availability or being on leave or otherwise busy with the Administrative work, the Court work of the undersigned including Miscellaneous Applications of the day, except the work referred in para 6 shall be looked after by Ms. Swati Sharma, Ld. ACMM-02 in the absence of Ms. Swati Sharma, Ld. ACMM-02 the same shall be looked after by Ms. Akriti Mahendru, Ld. MM and the same work shall be looked after by the Duty Magistrate of the day.

5. In the absence or non-availability or being on leave or otherwise busy, the Administrative work of the undersigned shall be looked after by Ld. ACMM-01 and in the absence of ACMM-01, the same be looked after by ACMM-02, in the absence of ACMM-02, the same work shall be looked after by Ms. Akriti Mahendru, MM in the absence of Ms. Akriti Mahendru, MM, the same work shall be looked after by the Duty Magistrate of the day.

6. Ms. Nabeela Wali, Ld. ACMM-01 shall dispose, all Miscellaneous applications and work pertaining to Court Complaints and cases of Crime Branch, EOW, Special Cell, Customs Act, CGST Act, Central Excise and in cases of Directorate of Revenue Intelligence (DRI) as and when the undersigned is on leave or otherwise busy or not available. In the absence of Ld. ACMM-01, this part of the work will be looked after by Ms. Swati Sharma, Ld. ACMM-02 and in the absence of both the ACMMs, the same shall be looked after by Duty Magistrate of the day.

7. (a) Both the ACMMs shall work as Ist Link ACMM of each other Courts.

(b) In the absence of, Ld. ACMM- 01 or being on leave or otherwise busy with the Administrative work, the Court work ACMM-01 shall be looked after by Ld. ACMM-02, except the cases of P.S. IGI Airport. Ms. Anamika, Ld. MM shall work as Ist Link MM of the Court of ACMM-01 for the cases relating to P.S. IGI Airport and in the absence of Ld. ACMM-02, he shall work as 2<sup>nd</sup> Link MM of Ld. ACMM-01 and shall look after the Court work of Ld. ACMM-01 including the cases relating P.S. IGI Airport and in the absence of Ms. Anamika, Ld. MM the same work shall be looked after by the MM whose name is mentioned immediate below the name of Ms. Anamika, MM and so on and so forth in this Roster.

(c) In the absence of Ld. ACMM- 02 or being on leave or otherwise busy with the Administrative work, the Court work of Ld. ACMM-02 shall be looked after by Ld. ACMM-01, except the cases of P.S. Vasant Kunj (S) and R.K.Puram. Ms. Manu Shree, Ld. MM shall work as Ist Link MM of the Court of ACMM-02 for the cases relating to P.S. Vasant Kunj (S) and R.K.Puram and in the absence of ACMM-01, she shall work as 2<sup>nd</sup> Link MM of Ld. ACMM-02 and shall look after the court work of Ld. ACMM-02, including the cases of P.S. Vasant Kunj (S) and R.K.Puram in the absence of Ms. Manu Shree, Ld. MM the same work shall be looked after by the MM whose name is mentioned immediate below the name Ms. Manu Shree, Ld. MM and so on and so forth.

(d) In the absence of Both ACMMs being on leave or otherwise busy with some administrative work, work pertaining to Court Complaints and cases of Crime Branch, EOW, Special Cell, Customs Act, CGST Act,

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Central Excise and in cases of Directorate of Revenue Intelligence (DRI) of ACMMs shall be looked after by Duty MM of the day.

8. The Link MM besides fixing dates will also do other misc. work except framing charge or passing final judgments depending purely on the availability of time and volume of work fixed in their courts.

9. The Link MM shall first take up the work of the court of MM on leave, personally adjourn the matter listed, disposed off misc. applications and then start the work of her/his own court.

10. In view of the direction in order no. 24/DHC/Gaz./G-7/VI.E.2(a)/2022 dated 24.08.2022 of Hon'ble High Court of Delhi, Sh. Arjun Kirar, Ld. Reliever MM shall be the first link MM of each Magisterial Courts, Patiala House Courts, New Delhi only for the purpose to deal with the work of Inquest Proceedings, Recording Statement U/s 164, Cr. P.C., TIP besides administrative duties. In case he is not available due to any reason, the said work shall be dealt up by the Link MMs mentioned in the above table and so on so forth.

11. An application for recording statement U/s 164 Cr. P.C. & application of TIP Moved before Ms. Nabeela Wali, Ld. ACMM-01 shall first looked after by Ld. Reliever MM as mentioned in para No. 10 above, due to any reason if he is not available, the same shall be marked to Sh. Bhavya Karhail, Ld. MM in the absence of Sh. Bhavya Karhail, MM the same work shall be looked after by the MM whose name is mentioned immediate below the name of Sh. Bhavya Karhail, MM and so on so forth.

12. An application for recording statement U/s 164 Cr. P.C. & application of TIP Moved before Ms. Swati Sharma, Ld. ACMM-02 shall be first looked after by Ld. Reliever MM as mentioned in para No. 10 above, due to any reason if he is not available, the same shall be marked to Sh. Yashdeep Chahal, Ld. MM in the absence of Sh. Yashdeep Chahal, MM the same work shall be looked after by the MM whose name is mentioned immediate below the name of Sh. Yashdeep Chahal, MM and so on so forth.

13. If the first Link MM is on leave or absent on account of having gone for some official duty such application U/s 164 Cr. P.C. and for TIP be made over by the area MM to the next Link MM and so on as per table mentioned above.

14. If the area MM is on leave or absent for above said reasons his/her Link MM or in case of absence of even Link MM, his/her next Link MM shall deal with the application U/s 164 Cr. P.C. & TIP in the same manner. For removal of doubts it is clarified that in such situations, formal making of order shall not be necessary, nor awaited by the Link MM, or next link MM (as the case may be) who shall proceed to record the statement u/s 164 Cr.P.C. or arrange for holding T.I.P. Etc.

15. Where the existing Link Magistrate has fixed a particular date for recording certain proceedings like TIP, identification of case property, Inquest Proceedings, Statement U/s 164 Cr. P.C. etc., proceedings shall be conducted by him/her only on date so fixed, so as to avoid inconvenience to litigants.

16. All the MMs are directed to dispose of the application U/s 164 Cr.P.C. put up before them by their Link Magistrate preferably on the same date or for reasons to be recorded, on the earliest subsequent date.

17. In any case, the Link Magistrate shall commence work in the concerned court (Thru VC/Physical Hearing) when presiding officer is on leave by 10:00 a.m. In case where a particular officer is expected to work as Link Magistrate, in more than one court on given day, he shall suitably instruct the reader of such other court to inform the litigants and members of the Bar about the time when the Link Magistrate would be coming to such other court. (refer circular No. 5958 -6040/CMM dated 19.07.99).

18. If as a consequence of absence or for reason in the nature mentioned above, if some Metropolitan Magistrate are not available and consequently the work of more than two additional courts (i.e. other than his own court) comes for disposal before a Metropolitan Magistrate, for whole of the day, such request should be made before the undersigned in early hours of the day so that suitable orders may be passed for assigning the additional load of work on temporary basis, subject always to the availability of sufficient number of the magistrates for additional duties on such day. For removal of doubts, it is clarified that such request shall not be entertained for less than full working day.

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Link Roster (Digital Courts)		
Column 1	Column 2	Column 3
Sh. Harjot Singh, MM NI Act (Digital Court -01)	Sh. Sahil Monga, Ld. MM NI Act (Digital Court-02)	Ms. Padma Landol, MM NI Act (Digital Court-03)

19. In case Ld. MM (Digital Court) mentioned in Column 1 is on leave or not available his/her court work shall be looked after by the Ld. MM mentioned in Column 2 and in case MM mentioned in Column 2 is not available, the court work of Ld. MM in column 2 shall be looked after by the MM mentioned in Column 3, if Ld. MM in Column 3 is not available his/her court work shall be dealt by the MM in Column 1 and so on and so forth. On a given day if two MMs (Digital Courts NI Act) are not available, the MM (Digital Courts NI Act) present shall look after the work of those two Courts and in case all the Digital Courts are not available, the work shall be dealt by Ld. Duty MM of the day.

(Snigdha Sarvaria)  
Chief Metropolitan Magistrate  
Patiala House Courts, New Delhi.

No. 4685-4725 /2022/CMM/PHC/New Delhi.

Dated: 17.11.2022

**Copy forwarded for information/necessary action to:-**

1. The Ld. Registrar General, Hon'ble High Court of Delhi, New Delhi.  
(Through Ld. District & Sessions Judge, Patiala House Court, New Delhi).
2. The Ld. District & Sessions Judge, Patiala House Courts, New Delhi.
3. All the other Ld. District & Sessions Judges, Center (HQ), West/THC, North, North-West/Rohini, Shahdra, East, North-East/KKD, South-West/Dwarka, South, South-East/Saket, Delhi/New Delhi.
4. All the Ld. Chief Metropolitan Magistrates, Center, West/THC, North, North-West/Rohini, Shahdra, East, North-East/KKD, South-West/Dwarka, South, South-East/Saket, Delhi/New Delhi.
5. All the Ld. ACMMs, Patiala House Courts, New Delhi District.
6. All concerned MM's, Patiala House Courts, New Delhi.
7. The Administrative Civil Judge, Patiala House Courts, New Delhi.
8. The Officer Incharge, Pool Car, Patiala House Courts, New Delhi.
9. The Chief Prosecutor, New Delhi- Districts.
10. The Commissioner of Police, PHC, New Delhi.
11. The DCPs, New Delhi, South & South-West, District.
12. The Incharge, Care Taking Branch, Patiala House Courts, New Delhi with the direction to affix the copies of the same at all the notice boards at Patiala House Courts Complex.
13. The Secretary, Bar Association, Tis Hazari, Patiala House, Saket Court, KKD & Dwarka Courts.
14. The Incharge, District Court Web-Site Committee, Room No. 234, Tis Hazari Courts, Delhi.
15. The Incharge, Lock-up, Patiala House Courts, New Delhi.
16. The Law Officer, Tihar Jail, Delhi.

(Snigdha Sarvaria)  
Chief Metropolitan Magistrate  
Patiala House Courts, New Delhi.